

ECIR. No.HQ/03/2017
DoE vs Sanjay Bhandari & Ors.

Matter is taken up today for hearing through Video Conferencing hosted by Sh. Brijesh Andani, Reader of the court through Unique Court ID on CISCO WEBEX Meeting App. in view of the Order No.Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 of Ld. District and Sessions Judge-cum-Special Judge, CBI (PC Act), RADC, New Delhi.

25.8.2020 **(Proceeding through VC on CISCO WEBEX)**

Present: Sh. N. K. Matta, Learned SPP for DoE with
 Sh. Mahesh Gupta, Dy. Director, DoE.
 Sh. Sriram Meena, Assistant Director, DoE/Complainant/IO in person.

This complaint filed Online, was assigned to this court by the Ld. District and Sessions Judge-cum-Special Judge, CBI (PC Act), RADC, New Delhi on 04.8.2020 and was received on the official email ID of this court i.e.readercbi09radc@gmail.com.

The complaint was filed online along with annexure containing list of documents and witnesses. However, the documents mentioned in the list of documents have not been filed so far. The complaint received as attachment along with email, was password protected. The learned SPP for DoE has provided the password for opening the attachment containing the complaint.

I have perused the complaint online received on official E-mail ID of the Court.

Let the complaint be checked and registered.

The documents and original complaint in physical form shall be filed by the Directorate of Enforcement at least one week prior to the next date of hearing as per the rules and guidelines prevalent as on date.

The complaint be put-up for consideration on 28.9.2020. In

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case, the physical hearing of the court is resumed then the hearing shall take place in the court otherwise, through VC.

The matter is now listed for hearing on **28.9.2020 at 10.30 am.**

The Digitally signed order is being sent to Sh. Brijesh Andani, Reader of the Court on E-mail ID of the court i.e. readercbi09radc@gmail.com with the direction to place the order on the record as and when the regular functioning of the Courts is resumed or whenever he visits court as per Duty Roaster and send copy of the order to Computer Branch, RADC for uploading on Official Website.

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**Additional Sessions Judge/
Special Judge (PC Act),
CBI-09 (MPs/MLAs Cases),
RADC, New Delhi: 25.8.2020 (SR)**

[1]

CBI No.58/19
CNR No. DLCT11-000139-2019
CBI vs. T. Dileep Kumar & Ors.

The matter was listed for hearing on 23.4.2020. The matter was adjourned to 23.5.2020, 23.6.2020, 22.7.2020 and thereafter, for today i.e. 25.8.2020 through various orders of adjournment of cases en bloc in view of suspension of the regular functioning of courts on account of spread of pandemic COVID-19.

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25.8.2020 **(Proceeding through VC on CISCO WEBEX)**

Present: Sh. Pankaj Gupta, Learned Senior PP for the CBI.
A-1 T. Dileep Kumar through VC with learned counsel
Dr. Sushil Kumar Gupta.
A-2 Ms. K. D. Varyani has already expired.
A-3 Dr. B. S. Nadha, A-4 Jagdeesh, A-5 K. T. Govind Gowda,
A-6 Dr. G. Ganga Raju, A-7 Dr. Manjeet Singh are absent.
Sh. Rajesh Khanna, learned counsel for A-3 to A-7.
A-8 Jaideep Gupta is absent.
Ms. Manisha Sharma and Sh. Neeraj Chaudhary, learned
Counsels for A-8 Jaideep Gupta.

On the previous date of hearing, learned Senior PP for the CBI and learned counsels for accused were asked to give proposed questions under Section 313 (5) Cr.PC to be put to the accused persons. On account of suspension of regular functioning of courts neither Ld. Sr.PP nor Ld. Counsels for the accused could suggest or submit proposed questions.

The matter is being now listed for the same purpose on

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25.9.2020 at 10.30 am.

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Special Judge (PC Act),
CBI-09 (MPs/MLAs Cases),
RADC, New Delhi: 25.8.2020 (SR)

DL-00036

ECIR. No.07/HIU/2017
DoE vs M/s INX Media Pvt. Ltd. & Ors.

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**(AJAY KUMAR KUHAR)
Additional Sessions Judge/
Special Judge (PC Act),
CBI-09 (MPs/MLAs Cases),
RADC, New Delhi: 25.8.2020 (SR)**